

**HIGH COURT OF GUJARAT**

**CIRCULAR**

Date: 13/01/2021

**WWW.LIVELAW.IN**  
**Resumption of Physical Functioning of**  
**Subordinate Courts of Gujarat**

Considering the present situation in State of Gujarat & in partial modification of the Circular and Standard Operating Procedures (SOP) dated 04.11.2020, the Hon'ble High Court of Gujarat is pleased to issue following directions with respect of physical functioning of Subordinate Courts w.e.f. **18.01.2021**

1. All the Subordinate Courts except Courts at District Headquarters of Ahmedabad, Surat, Vadodara & Rajkot & Courts in Micro Containment Zones shall start functioning with Regular Court Working Hours of **10.45 am to 06.10 pm**.
2. All Courts at District Headquarters of Ahmedabad, Surat, Vadodara & Rajkot & Courts in Micro Containment Zones shall continue to function as per earlier Circulars / Guidelines of the High Court of Gujarat.
3. The Subordinate Courts shall function as per regular practice & procedures in consonance with social distancing guidelines issued by the Central/State Government and as per the SOP laid down by High Court of Gujarat Circular dated 04.11.2020 regarding resumption of Physical Functioning of Subordinate Courts.

**WWW.LIVELAW.IN**

Sd/-  
Registrar General  
High Court of Gujarat